

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**MONDAY, THE TWENTY FIRST DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 29073 OF 2012

Between:

1. Sultan-ul-Uloom Educational Society, Road No.3, Banjara Hills, Hyderabad rep by its Founder Member and Treasurer Dr Mir Akbar Ali Khan
2. Muffakam Jah College of Engineering & Technology, Road No.3, Banjara Hills, Hyderabad rep by its Treasurer Dr Mir Akbar Ali Khan
3. Dr. Mir Akbar Ali Khan, S/o: Mir Ahmed Ali Khan, Aged 75 years, R/o Hyderabad.

...PETITIONERS

AND

1. Government of Andhra Pradesh rep by its Principal, Secretary, Higher Education Department, Secretariat Buildings, Hyderabad
2. The Commissioner and Director of Technical Education, BRKR Buildings, Hyderabad
3. A.P.State Council for Higher Education, rep by its Secretary, Saifabad, Hyderabad
4. Admission & Fee Regulatory Committee for Matters, Relating to Fee Fixation in Private Unaided Professional Colleges, 1st Floor (South Wing) Gagan Vihar, MJ Road, Hyderabad, Rep by its Member Secretary
5. Jawaharlal Nehru Technological University, Kukatpally, Hyderabad rep by its Registrar

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to Issue any Writ, order or direction, one more particularly in the nature of writ of Mandamus i) declaring the A.P. Ordinance No.5 of 2012 as ultra vires and unconstitutional and strike down the same ii) declaring the action of the 1st

respondent in issuing G.O.Ms.No.54, Higher Education (EC.2) Department, dated 11.08.2012 as illegal, unconstitutional and without jurisdiction and competence and set aside the same iii) and pass

I.A. NO: 1 OF 2013(WPMP. NO: 36360 OF 2013)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to set aside the order of dismissal dated 23.09.2013 and restore Writ Petition No. 29073 of 2012

I.A. NO: 1 OF 2012(WPMP. NO: 37110 OF 2012)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to issue interim orders suspending the operation of impugned G.O.Ms.No.54, Higher Education (EC.2) Department, dt.11.8.2012 issued by the 1st Respondent, pending disposal of the above Writ Petition.

Counsel for the Petitioners: MS. ANJALI MANGHNANI

Counsel for the Respondent Nos.1 and 2: GP FOR HIGHER EDUCATION

Counsel for the Respondent No.3: C SUDESH ANAND(SC FOR APSCH)

Counsel for the Respondent No.4: ADDL ADVOCATE GENERAL

Counsel for the Respondent No.5: SRI K. RATHANGA PANI REDDY

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

WRIT PETITION No.29073 of 2012

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Ms. Anjali Manghnani, learned counsel for the petitioners.

2. Learned counsel for the petitioners submits that the issue involved in the Writ Petition has been rendered academic on account of efflux of time.

3. In view of aforesaid submission, the Writ Petition is dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

**SD/-P. PADMANABHA REDDY
ASSISTANT REGISTRAR**

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SECTION OFFICER

To,

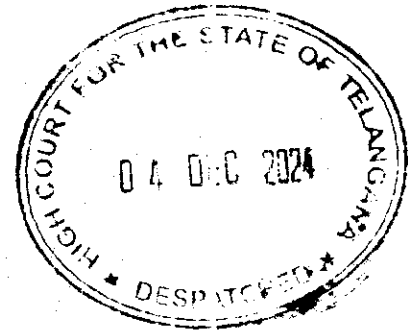
1. One CC to Ms. Anjali Manghnani, Advocate [OPUC]
2. Two CCs to GP for Higher Education, High Court for the State of Telangana, at Hyderabad [OUT]
3. One CC to Sri K. Rathanga Pani Reddy, Advocate [OPUC]
4. One CC to Sri C. Sudesh Anand(SC for APSCHE) [OPUC]
5. Two CCs to The Advocate General, High Court for the State of Telangana, at Hyderabad[OPUC]
6. Two CD Copies

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LS *Kg*

HIGH COURT

DATED:21/10/2024



ORDER

WP.No.29073 of 2012

**DISMISSING THE WRIT PETITION AS
INFRACTUOUS**

WITHOUT COSTS.

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8/11/24